

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA.No.5283/Del./2019
Assessment Year 2014-2015

Shri Anup Jain, K-10/34, First Floor, DLF Phase-II, Gurgaon – 122 002 PAN ACQPJ2581F	vs.	The Income Tax Officer, Ward – 1 (2), 5 th Floor, HSI IDC Building, Vanijya Nikunj, Udyog Vihar, Phase-V, Gurgaon. PIN 122016. Haryana.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Sh. R.K. Gupta, Sr. DR

Date of Hearing :	13.10.2021
Date of Pronouncement :	13.10.2021

ORDER

This appeal filed by the Assessee is directed against the Order dated 28.03.2019 of the Ld. CIT(A)-1, Gurgaon, relating to the A.Y. 2014-2015.

2. None appeared on behalf of the assessee. However, an application has been filed by the assessee requesting to withdraw the appeal on the ground that

assessee has opted for VIVAD SE VISHWAS SCHEME, 2020 and has filed Form No.3 issued by the Department.

3. In view of the above and in the absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 13.10.2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi, Dated 13th October, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.